

MA/222/90

in

OA/71/88

in

OA/94/88 &  
TA/24/86

(8) (B)

Coram : Hon'ble Mr. M.M. Singh : Administrative Member  
Hon'ble Mr. N.R.Chandran : Judicial Member

13/7/1990

Learned counsel for the respondent (ori.applicant) wants time to verify the statement made by the counsel <sup>in his application</sup> for the applicant that the directions issued by the Tribunal in TA/24/86 are complied with. Time granted.  
The matter stands adjourned <sup>to</sup> in the first week of August, 1990.

N.R.Chandran

(N.R.Chandran)  
Judicial Member

M.M.Singh

(M.M.Singh)  
Administrative Member

a.a.b.

M.A./222/90  
in  
C.A./71/88  
in  
O.A./94/88  
in  
T.A./24/86

CORAM : Hon'ble Mr. A.V. Haridasan : Judicial Member

Hon'ble Mr. M.M. Singh : Administrative Member

8.8.1990.

At the request of the counsel for the applicant  
the case is adjourned to 9.8.90.

Mr. M. Sme

( M.M. Singh )  
Administrative Member

W. Lee

( A.V. Haridasan )  
Judicial Member

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B  
B  
M.A./222/90  
in  
C.A./71/88  
in  
O.A./94/88  
in  
T.A./24/86

CORAM : Hon'ble Mr.A.V.Haridasan : Judicial Member  
Hon'ble Mr.M.M.Singh : Administrative Member

09/08/1990

Mr.Sharad Pandit on behalf of Mr.Girish Patel,  
the learned counsel for the applicant submits that the  
order in the original application has already been  
complied with. Hence we find that ~~there is~~ no contempt  
has been committed and therefore we close this application  
and discharge the notice.

M. M. Singh  
( M.M. Singh )  
Administrative Member

  
( A.V.Haridasan )  
Judicial Member

AIT